

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 520/MP/2024**

Subject : Petition under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Amendment to Regulation 13 of the Principal Regulations 2019 Clause (1a) for determination of true up of Input Price of Coal of NLCIL's Talabira Mines for the period from 1.4.2021 to 31.3.2024 as per the CERC (Terms and Conditions of Tariff) Second Amendment Regulations 2021.

Petitioner : NLC India Limited

Respondents : TANGEDCO and 15 others

Date of Hearing : **28.1.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Rakesh Pandey, Advocate, NLCIL  
Shri Amit Kumar, Advocate, NLCIL  
Shri Pradyumna Pattnaik, NLCIL  
Shri Divya Prakash, NLCIL  
Ms. Ratna Chaudhary, NLCIL

**Record of Proceedings**

During the hearing, the learned counsel for the Petitioner submitted that the present Petition had been filed for true up of the input price of coal from Talabira Mines for the period from 1.4.2021 to 31.3.2024.

2. The Commission, after hearing the learned counsel for the Petitioner, directed as under:
  - (a) Admit. Issue notice to the Respondents.
  - (b) The Respondents are permitted to file their replies on or before **4.3.2025**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **25.3.2025**.
4. The Petition will be listed for hearing on **8.4.2025**.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

